No. LGL.61/2020/3.- The following Ordinance which was promulgated by the Governor of Assam on 25/06/2020 is hereby published for general information.

ASSAM ORDINANCE NO. III OF 2020

THE CONTRACT LABOUR (REGULATION AND ABOLITION)
(ASSAM AMENDMENT) ORDINANCE, 2020
AN
ORDINANCE

further to amend the Contract Labour (Regulation and Abolition) Act, 1970, in its application to the State of Assam.

Whereas the Legislative Assembly of the State of Assam is not in session and the Governor of Assam is satisfied that circumstances exist which render it necessary for him to amend the Contract Labour Regulation and Abolition Act, 1970, hereinafter referred to as the principal Act, in its application to the State of Assam;

Now, therefore, in exercise of the powers conferred under clause (1) of Article 213 of the Constitution of India, the Governor of Assam is pleased to promulgate in the Seventy-first Year of the Republic of India, the following Ordinance, namely:-

1. (1) This Ordinance may be called the Contract Labour (Regulation and Abolition) (Assam Amendment) Ordinance, 2020.

(2) It extends to the whole of Assam.

(3) It shall come into force at once.

2. In the principal Act, in section 1, in sub-section (4),

(i) in clause (a), in the first line, for the word “twenty” appearing in between the words “which” and “or more”, the word “fifty” shall be substituted.

(ii) in clause (b), in the proviso, in fourth line, for the word “twenty”, appearing in between the words “than” and “as may”, the word “fifty” shall be substituted.

Prof. JAGDISH MUKHI,
Governor of Assam.

S. M. BUZAR BARUAH,
Commissioner & Secretary to the Govt. of Assam, Legislative Department, Dispur.